

**HIGH COURT OF CHHATTISGARH, BILASPUR**

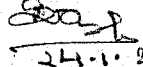
**Endorsement**

Endt No. ....1198...../Rules/2020

Bilaspur, dated ...25/11/2020...

Copy of Chhattisgarh Gazette relates to amendment in the Chhattisgarh Labour Judicial Service (Recruitment and Conditions of Service) Rules, 2015 forwarded to :

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Sharad Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
15. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
16. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
17. Steno to Registrar (Vigilance/I&E/Judicial/S&A Cell) High Court of Chhattisgarh, Bilaspur, for information.
18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/Rajnandgaon/Dakshin Bastar at Dantewara/Janjgir-Champa/Dhamtari/Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/Korea (Baikunthpur)/ Jashpur/Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
20. The Principal Judge/Judge, Family Court Bemetara/ Bilaspur/ Korba/Raipur/ Raigarh/ Durg/Rajnandgaon/ Dhamtari/Mahasamund/Jashpur/Kanker/Bastar at Jagdalpur/ Janjgir-Champa/Kabirdham (Kawardha)/ Surguja at Ambikapur/ Korea (Manendragarh)/ Surajpur/Baloda Bazar/ for information.
21. Joint Registrar (S&A Cell/C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
22. Additional Registrar (Judicial/D.E.&E/OSD(CPC)/HCLSC/Adm.), High Court of Chhattisgarh, Bilaspur for information.
23. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
24. Member Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.
25. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts.
26. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101.
27. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
28. Library, High Court of Chhattisgarh, Bilaspur for information.
29. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
30. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

  
24.11.2020  
(Neelam Chand Sankhla)  
Registrar General

विजनेस प्रोरट के अन्तर्गत डाक शुल्क के  
नगद भुगतान (बिना डाक टिकट) के प्रेषण  
हेतु अनुवाद क्रमांक जी.2-22-छत्तीसगढ़  
मजट / 38 सि. से. भित्ताई, दिनांक  
30-05-2001."



पंजीयन क्रमांक  
"छत्तीसगढ़/दुर्गा/09/2013-2015."

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# छत्तीसगढ़ राजपत्र

(असाधारण)  
प्राधिकार से प्रकाशित

क्रमांक 918]

रायपुर, मंगलवार, दिनांक 31 दिसम्बर 2019 — पीप 10, शक 1941

श्रम विभाग

मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 31 दिसम्बर 2019

अधिसूचना

क्रमांक एफ 1-7/2015/16.— भारत के संविधान के अनुच्छेद 233 एवं 234 सहपठित अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए और AIR 1998 SC 1233 में महाराष्ट्र सरकार विरुद्ध श्रम विधि व्यवसायी संघ और अन्य के मामले में माननीय उच्चतम न्यायालय के आदेश को ध्यान में रखते हुए, छत्तीसगढ़ के राज्यपाल, उच्च न्यायालय एवं राज्य लोक सेवा आयोग के परामर्श से, एतद्वारा, छत्तीसगढ़ श्रम न्यायिक सेवा (भर्ती तथा सेवा की शर्तें) नियम, 2015 में निम्नलिखित संशोधन करते हैं, अर्थात्:-

संशोधन

उक्त नियमों में,-

नियम 6 में, उप-नियम (1) के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात्:-

- (1) श्रम न्यायाधीश की नियुक्ति की रीति.- इन नियमों के प्रारंभ होने के पश्चात्, श्रम न्यायाधीश के पद पर समस्त नियुक्तियों, उच्चतर न्यायिक सेवा के कोई सदस्य, जो छत्तीसगढ़ औद्योगिक संबंध अधिनियम, 1960 (क्रमांक 27 सन् 1960) की धारा 8 की उप-धारा (3) के खण्ड (क) तथा औद्योगिक विवाद अधिनियम, 1947 (क्रमांक 14 सन् 1947) की धारा 7 की उप-धारा (3) में उल्लिखित मापदण्ड को पूरा करता हो, के स्थानान्तरण द्वारा की जायेगी।"

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,  
पी.डी. पुरबिया, उप-सचिव.

अटल नगर, दिनांक 31 दिसम्बर 2019

क्रमांक एफ 1-7/2015/16.— भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की अधिसूचना क्रमांक एफ 1-7/2015/16, दिनांक 31-12-2019 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,  
पी.डी. पुरबिया, उप-सचिव.

छत्तीसगढ़ राजपत्र, दिनांक 31 दिसम्बर 2019

Atal Nagar, the 31st December 2019

### NOTIFICATION

No. F 1-7/2015/16.— In exercise of the powers conferred by Articles 233 and 234 read with proviso to Article 309 of the Constitution of India and in the light of dictum of the Hon'ble Supreme Court in the matter of State of Maharashtra Vs Labour Law Practitioners Association and Other reported in AIR 1998SC1233 the Governor of Chhattisgarh, in consultation with the High Court and the State Public Service Commission, hereby, makes the following amendment in the Chhattisgarh Labour Judicial Service (Recruitment and Conditions of Service) Rules, 2015, namely :-

### AMENDMENT

In the said rules,-

In rule 6, for sub-rule (1), the following shall be substituted, namely:-

"(1) Method of Appointment of Labour Judge.- All appointments to the post of Labour Judge, after the commencement of these rules, shall be made by transfer of a member of Higher Judicial Service, who fulfill§ the criteria mentioned in clause (a) of sub-section (3) of Section 8 of the Chhattisgarh Industrial Relations Act, 1960 (No. 27 of 1960) and sub-section (3) of Section 7 of the Industrial Disputes Act, 1947 (No. 14 of 1947)."

By order and in the name of the Governor of Chhattisgarh,  
P.D. PURBIYA, Deputy Secretary.